

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

**MEETING
NUMBER**

20/82-ALC4/2013 **MEETING DATE** : 16.01.2014 but actually held on 31.01.2014

The Meeting No. 20/82 of 2013-14 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products and falling under Chapter 29 and 30 was held on 31.01.2014 but actually held on 09.01.2014 under the Chairmanship of, Shri Jaikant Singh, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur. Consultantr, Department of Pharmaceutical
2. Shri Jasbir Singh, Consultantr, Department of C&PC
3. Shri R.C. Meena, Deputy Director General of Foreign Trade
4. Dr. Nitin Jain D/o Biotechnology

1. Since no communication /comments were received from any of the Administrative Departments. The minutes of the meeting held on 31.01.2014 was treated as approved.
2. The following cases/issues were discussed and the committee took the decision as mentioned against the case:

Case No. A-27	M/s Divis Labpratoreis Ltd.
Meeting No.20/AM14 dated – 31.01.2014	F.No. 01/82/162/00129/AM14/DES-III
Decision:It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.	

Case No. A-28	M/s Hikal Ltd.
Meeting No.20/AM14 dated – 31.01.2014	F.No. 01/82/162/117/AM14/DES-III
Decision:It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.	

Case No. A-29	M/s Divis Labpratoreis Ltd.
Meeting No.20/AM14 dated – 31.01.2014	F.No. 01/82/162/00621/AM13/DES-III
Decision:It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.	

Case No. A-30	M/s Wockhardt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	F.No. 01/82/162/009/AM14/DES-III
Decision:It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.	

Case No. A-31	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	
Decision:It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-32	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	
Decision:It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-33	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	
Decision:It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-34	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	F.No. 01/82/162/00603/AM13/DES-III

	FNo. 01/82/162/00604/AM13/DES-III FNo. 01/82/162/00605/AM13/DES-III FNo. 01/82/162/00606/AM13/DES-III
Decision: It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-35	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	
Decision: It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-36	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	
Decision: It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-37	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	
Decision: It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-38	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	FNo. 01/82/162/00600/AM13/DES-III FNo. 01/82/162/00601/AM13/DES-III FNo. 01/82/162/00602/AM13/DES-III
Decision: It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-39	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	FNo. 01/82/162/00593/AM13/DES-III FNo. 01/82/162/00594/AM13/DES-III FNo. 01/82/162/00595/AM13/DES-III FNo. 01/82/162/00596/AM13/DES-III FNo. 01/82/162/00597/AM13/DES-III FNo. 01/82/162/00598/AM13/DES-III FNo. 01/82/162/00599/AM13/DES-III
Decision: It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. Committee noted that the Firm has not been furnished the requisite information as called by them. The case was deferred for 20.02.2014.	

Case No. A-40	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	FNo. 01/82/162/00608/AM13/DES-III FNo. 01/82/162/00609/AM13/DES-III
Decision: It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

Case No. A-41	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	FNo. 01/82/162/00583/AM13/DES-III FNo. 01/82/162/00584/AM13/DES-III FNo. 01/82/162/00585/AM13/DES-III FNo. 01/82/162/00586/AM13/DES-III FNo. 01/82/162/00587/AM13/DES-III FNo. 01/82/162/00588/AM13/DES-III FNo. 01/82/162/00589/AM13/DES-III FNo. 01/82/162/00590/AM13/DES-III FNo. 01/82/162/00591/AM13/DES-III FNo. 01/82/162/00592/AM13/DES-III
Decision: It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. The case was deferred for 20.02.2014.	

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Case No. B-235	M/s Chirag Enterprise, Jamnagar, Gujarat
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/00256/AM11/DES-III F.No. 01/82/050/01090/AM11/DES-III
RA F.No. 24/24/040/00009/AM11 RA F.No. 24/24/040/00014/AM11	Adv. Lic. No. 2410029974 dated 27.10.2010 Adv. Lic. No. 2410030871 dated 27.10.2010
Decision: It was decided to defer the case for 20.02.2014 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.	

Case No. B-236	M/s Crown Chemicals Pvt Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/1058/AM13/DES-III
Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-237	M/s Haldia Petrochemicals Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/01534/AM09/DES-III F.No. 01/82/050/01090/AM11/DES-III
RA F.No. 02/24/040/00248/AM09	Adv. Lic. No. 0210122139 dated 13.01.2009
Decision: It was decided to defer the case for 20.02.2014 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.	

Case No. B-238	M/s Gopinath Chem-Tech Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/1424/AM13/DES-III
Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Chemicals and Petrochemicals.	

Case No. B-239	M/s Dalas Biotech Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/1175/AM12/DES-III
Decision: How much old export was made and exact changes required in the export items in accordance with	

Case No. B-240	M/s Dalas Biotech Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/901/AM12/DES-III
Decision: How much old export was made and exact changes required in the export items in accordance with Appendix 33 to be furnished by the firm	

Case No. B-241	M/s Dalas Biotech Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/902/AM12/DES-III
Decision: How much old export was made and exact changes required in the export items in accordance with Appendix 33 to be furnished by the firm	

Case No. B-242	M/s Chiral Bioscience Ltd.			
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/162/00163/AM13/DES-III			
RA F.No. 09/24/040/00102/AM10	Adv. Lic. No. 0910038495 dated 08.07.2009			
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/133/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2(N-(4-Methoxybenzyl)-5-chloroalpha (Cyclopropylethynyl), Alpha (Trifluoromethyl)-Benzene Methanol	1 Kg.	1.	4-(Chloro-2-Trifluoro Acetyl) Aniline HCL Solid	0.85 kg
		2.	Cyclopropyl Acetylene	0.395 kg
		3.	Citric Acid	0.61 kg
		4.	Lithium Metal	0.20 kg
		5.	Tetrahydrofuran	3.10 kg

RA make take appropriate action as per the decision of Norms Committee.

Case No. B-243	M/s Sandoz Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	F.No. 01/82/162/00087/AM14/DES-III
Decision: It was decided to call from the firm a copy of Master-Batch formula for each export product duly authenticated by Quality – Control Incharge. Committee noted that the Firm has not been furnished the requisite information as called by them. The case was deferred for 20.02.2014.	

Case No. B-244	M/s Sriam Labs Pvt. Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/00601/AM12/DES-III F.No. 01/82/050/00526/AM13/DES-III
	Adv. Lic. No. 0910047733 dated 19.07.2011 Adv. Lic. No. 0910053188 dated 04.07.2012
Decision: It was decided to request the firm to furnish production and consumption data duly certified by Central Excise Authority. Defer the case for 20.02.2014.	

Case No. B-245	M/s Zandu Chemicals Ltd.			
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/741/AM05/DES-III			
RLA F.No. 03/94/040/2135/AM05	Adv. Lic. No. 0310314526 dated 01.02.2005			
In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/22/2013-Ch II dated 23.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Squaric Acid	1 kg	1.	Dione Salt	3.57 kg
		2.	Acetic Acid	1.53 kg
		3.	Acetone	1.00 kg
		4.	Mathenol	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-246	M/s Padmini Aromatics Pvt. Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/00375/AM10/DES-III

	F.No. 01/82/050/00375/AM10/DES-III
RLA F.No. 07/24/40/136/AM10 RLA F.No. 07/24/40/294/AM10	Adv. Lic. No. 0710066165 dated 24.07.2009 Adv. Lic. No. 0710068389 dated 19.11.2009
Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Chemicals and Petrochemicals	

Case No. B-247	M/s Laffans Petrochemicals Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/00225/AM09/DES-III
RLA F.No. 03/95/40/00642/AM07	Adv. Lic. No. 0310463080 dated 26.06.2007
Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Chemicals and Petrochemicals	

Case No. B-248	M/s Encube Ethicals Pvt Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/00880/AM12/DES-III
RLA F.No. 03/95/40/00647/AM12	Adv. Lic. No. 0310660797 dated 19.10.2011

Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to make the following amendments in the minutes of the NC **Meeting No: 24/82-ALC4/2012** dated 15.11.2012.

Amendment in the description of import item Sl. No. 11, 12 and 13

Import Items S.No.	From	To	Qty.
11.	Liquid Paraffin	Liquid Paraffin (Mineral Oil Kyadol)	4.20 gm
12.	Wool Fat (Medilam Ultra)	Medilam Ultra	1.38 gm
13	Empty Aluminium Tube 10 gm. Printed	Empty Aluminium Tube 30 Gm. Printed	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-249	M/s Indian Immunological Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/00046/AM12/DES-III(pt.)
RLA F.No. 09/24/40/00489/AM11	Adv. Lic. No. 0910045418 dated 04.02.2011
Decision: The norms for the above mentioned advance licenses were ratified by NC in its meeting no. 15/82 dated 12.07.2011. It was decided to amend the export quantity from “1 kg (1000 vials) to 1 unit (1000 doses). Rest of the minutes would remain same. (Earlier the same norms also revised by the NC in its 14/AM14 meeting dated 24.10.2013 and 2/AM13 dated 18.04.2013)	

Case No. B-250	M/s Mylan Laboratories Ltd.(formerly known as Matrix Laboratories Ltd.) Hyderabad
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/00119/AM14/DES-III
RLA F.No. 09/24/040/00020/AM14	Adv. Lic. No. 0910055978 dated 10.05.2013
Decision: The Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of import item as “Di Potassium Hydrogen Phosphate ” instead of “Toulene ” as applied by the firm without any other changes. The rest of the minutes would remain same.	

Case No. B-251	M/s Salvi Chemical Industries Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	F.No. 01/82/050/01725/AM11/DES-III F.No. 01/82/050/00086/AM13/DES-III F.No. 01/82/050/01327/AM11/DES-III F.No. 01/82/050/01726/AM11/DES-III
	Adv. Lic. No. 0310614170 dated 03.02.2011 Adv. Lic. No. 0310683346 dated 24.02.2012 Adv. Lic. No. 0310593357 dated 22.09.2010 Adv. Lic. No. 0310614172 dated 03.02.2012
Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-252	M/s Vivimed Labs Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	FNo. 01/82/050/00875/AM11DES-III FNo. 01/82/050/00360/AM11DES-III
RLA FNo. 09/24/040/105/AM11 RLA FNo. 09/24/040/63/AM11	Adv. Lic. No. 0910043635 dated 24.09.2010 Adv. Lic. No. 0910042101 dated 20.05.2010
Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Chemicals and Petrochemicals	

Case No. B-253	M/s Vivimed Labs Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	FNo. 01/82/050/00013/AM11DES-III FNo. 01/82/050/00183/AM11DES-III
RLA FNo. 09/24/040/00549/AM10 RLA FNo. 09/24/040/00033/AM11	Adv. Lic. No. 0910041571 dated 07.04.2010 Adv. Lic. No. 0910041861 dated 03.05.2010
Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Chemicals and Petrochemicals	

Case No. B-254	M/s Vivimed Labs Ltd.
Meeting No. 20/AM14 dated – 31.01.2014	FNo. 01/82/050/00284/AM12DES-III
RLA FNo. 09/24/040/646/AM12	Adv. Lic. No. 0910051917 dated 28.03.2012
Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Chemicals and Petrochemicals	

Case No. C-25	M/s Divis Labpratoreis Ltd.
Meeting No.20/AM14 dated – 31.01.2014	FNo. 01/82/162/760/AM12/DES-III
Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals	

Case No. C-26	M/s Encee Aromatics Pvt Ltd.
Meeting No.20/AM14 dated – 31.01.2014	FNo. 01/82/162/00745/AM12/DES-III

Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Chemicals and Petrochemicals
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1	Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:20.02.2014
	Decision : It was decided to request the firm to furnish production and consumption data duly certified by Central Excise Authority. Defer the case for 20.02.2014			

2	Case No.:22/6/82-ALC4/2010	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00169/AM11/	RLA File :03/95/040/00396/AM10/	Lic.No/Date:0310571937 29.04.2010	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

3	Case No.:1/21/82-ALC4/2010	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00639/AM11/	RLA File :09/24/040/00182/AM11/	Lic.No/Date:0910043061 12.08.2010	Defer Date:20.02.2014
	Decision : It was decided to remind the firm to furnish the following information: • Details of manufacturing process of 3,4 Ethylene Dioxy Thiophene (EDOT) with chemical equatinos, molecular formula, molecular wights has been furnished. Kindly furnish yield obtained in each step supported with Authentic technical literature. • Material balance • CA certificate certifying the production of export item acheived by you for the past three years and correspondening consumption of each input • Detailed calculation, arriving at the norms applied. The case was deferred for 20.02.2014			

4	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824	Defer

			31.05.2011	Date:20.02.2014
	Decision : It was, decided to remind t the firm to furnish the following information immediately: Complete technical details as per Appendix 33 of the Policy End use of the export product. Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 20.02.2014.			
5	Case No.: 4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			
6	Case No.: 84/1/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01442/AM13/	RLA File :09/24/040/00205/AM11/	Lic.No/Date:0910049025 23.09.2011	Defer Date:20.02.2014
	Decision : it was decided to call from the firm the following technical details: Complete Technical details as per Appendix-33 of the proforma. Past production vis-a-vis actual consumption of all inputs duly certified by Central Excise Authority. The case was deferred for 20.02.2014.			
7	Case No.: 11/1/82-ALC4/2013	Party Name:BIOCON LIMITED,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01369/AM13/	RLA File :07/24/040/00329/AM12/	Lic.No/Date:0710084173 23.11.2011	Defer Date:20.02.2014
	Decision : it was decided to remind the firm to furnish the following technical details: (a) COA from Foreign Supplier for relevant Import consignments. (b) COA from Independent & Approved Testing Laboratory for Export Product © Stepwise process with wastage envisaged in the process. The case was deferred for 20.02.2014.			
8	Case No.: 196/10/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00379/AM14/	RLA File :07/24/040/00380/AM12/	Lic.No/Date:0710085024	Defer

		28.12.2011	Date:20.02.2014
Decision : It was decided to defer the case for 20.02.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

9	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:20.02.2014
	Decision : It was decided to request the firm to furnish a copy of Master Batch Formulah and Drug Mnaufacturing Licence duly certified by Quality Control Incharge. The case was deferred for 20.02.2014.			

10	Case No.: 21/20/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01007/AM14/	RLA File :09/24/040/00668/AM12/	Lic.No/Date:0910052113 11.04.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

11	Case No.: 22/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Approved									
	HQ File :01/82/050/01008/AM14/	RLA File :09/24/040/00669/AM12/	Lic.No/Date:0910052112 11.04.2012	Defer Date:									
	Decision : In line with the earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Zidovudine (Purity 99.5%)</td><td>1 Kg.</td><td>1.</td><td>Zidovudine (Purity 94%)</td><td>1.028 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Zidovudine (Purity 99.5%)	1 Kg.	1.	Zidovudine (Purity 94%)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Zidovudine (Purity 99.5%)	1 Kg.	1.	Zidovudine (Purity 94%)	1.028 kg									

12	Case No.: 50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:20.02.2014
	Decision : It was decided to remind the firm to furnish the following information immediately Copy of Drug Manufacturing License. Copy of Batch Manufacturing Record duly approved by Q.C. Incharge			

Manufacturing process flow diagram of export product showing the wastage involved.

The case was deferred for 20.02.2014

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Case No.: 30/20/82-ALC4/2013	Party Name:	HETERO DRUGS LIMITED,	Meet No/Date:	20/82-ALC4/2013 16.01.2014	Status: Case Approved
HQ File :01/82/050/01016/AM14/	RLA File :	09/24/040/00031/AM13/	Lic.No/Date:	0910052327 25.04.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	
Lisinopril	1 Kg.	1.	N 2-[(1-S)-Ethoxy Carbonyl-3-Phenyl Propyl]-N 6-trifluoro acetyl-L-Iysine	2.58 kg.	
		2.	L-Proline	0.927 kg.	
		3.	Methanol	5.45 kg.	
		4.	Methylene Chloride	10.77 kgs.	
		5.	N,N-Carbonyl Dimidazole	0.42 kg.	
		6.	Isopropyl Alcohol	2.77 kg	
RA may take appropriate action as per the decision of Norms Committee.					

14	Case No.:44/20/82-ALC4/2013	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01030/AM14/	RLA File :03/94/040/00814/AM12/	Lic.No/Date:0310692029 25.04.2012	Defer Date:20.02.2014
	Decision :It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

15	Case No.:40/20/82-ALC4/2013	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01026/AM14/	RLA File :09/24/040/00019/AM13/	Lic.No/Date:0910052350 26.04.2012	Defer Date:20.02.2014
	Decision :It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

16	Case No.:25/20/82-ALC4/2013		Party Name:DR REDDYS LABORATORIES LIMITED		Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01011/AM14/		RLA File :09/24/040/00012/AM13/		Lic.No/Date:0910052380	Defer

	26.04.2012	Date:20.02.2014
Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.		

17

Case No.:23/20/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved	
HQ File :01/82/050/01009/AM14/	RLA File :09/24/040/00053/AM13/	Lic.No/Date:0910052546 09.05.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NebivololHcl	1 Kg.	1.	Para Fluorophenol	9.01 kg
		2.	Methanol	23.6 kg
		3.	n-Hexane	24.02 kg
		4.	Acetone	13.031 kg
		5.	Dimethyl Sulphoxide	11.74 kg
		6.	Toluene	15.98 kg
		7.	DIBAL-H (DiisobutylaluminiumHydride) 25% in Toluene	27.03 kg
		8.	Diisopropyl Ether	12.17 kg
		9.	Methylene Chloride	4.83 kg
RA may take appropriate action as per the decision of Norms Committee.				

Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NebivololHcl	1 Kg.	1.	Para Fluorophenol	9.01 kg
		2.	Methanol	23.6 kg
		3.	n-Hexane	24.02 kg
		4.	Acetone	13.031 kg
		5.	Dimethyl Sulphoxide	11.74 kg
		6.	Toluene	15.98 kg
		7.	DIBAL-H (DiisobutylaluminiumHydride) 25% in Toluene	27.03 kg
		8.	Diisopropyl Ether	12.17 kg
		9.	Methylene Chloride	4.83 kg

RA may take appropriate action as per the decision of Norms Committee.

18	Case No.: 24/20/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01010/AM14/	RLA File :09/24/040/00061/AM13/	Lic.No/Date:0910052547 09.05.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

Decision :It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.

19	Case No.:27/20/82-ALC4/2013		Party Name:HETERO LABS LIMITED		Meet No/Date:20/82-ALC4/2013 16.01.2014		Status:Case Approved	
	HQ File :01/82/050/01013/AM14/		RLA File :09/24/040/00052/AM13/		Lic.No/Date:0910052545 09.05.2012		Defer Date:	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 13/82 meeting held on 17.07.2012 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export	Sl.No.	Import items	Qty. allowed			

Decision : Committee considered case as per agenda and in light of earlier decision taken in 13/82 meeting held on 17.07.2012 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export	Sl.No.	Import items	Qty. allowed
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		Qty.			
	Simvastatin	1 kg	1.	Butanoic Acid 2,2-Dimethyl-1,2,3,7,8,8a-Hexahydro-3,7-Dimethyl-8-(2-(Tetrahydro-4-Hydroxy-6-oxo-2H-pyran-2-yl)Ethyl)-1-Naphthalenyl Ester	1.288 kg
			2.	Acetone	2.77 kg
			3.	Cyclohexane	2.09 kg
			4.	Methanol	3.29 kg
RA concerned may take further necessary action as per above decision of NC.					

20	Case No.:26/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01012/AM14/	RLA File :09/24/040/00065/AM13/	Lic.No/Date:0910052600 11.05.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

21	Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

22	Case No.:28/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01014/AM14/	RLA File :09/24/040/00070/AM13/	Lic.No/Date:0910052608 14.05.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

23	Case No.:38/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01024/AM14/	RLA File :09/24/040/00069/AM13/	Lic.No/Date:0910052665 17.05.2012	Defer Date:20.02.2014

Decision :It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.

24	Case No.: 29/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01015/AM14/	RLA File :09/24/040/00090/AM13/	Lic.No/Date:0910052722 22.05.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

25	Case No.: 39/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01025/AM14/	RLA File :09/24/040/00094/AM13/	Lic.No/Date:0910052780 25.05.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

26	Case No.: 31/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01017/AM14/	RLA File :09/24/040/00108/AM13/	Lic.No/Date:0910052814 29.05.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

27	Case No.: 36/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Approved
	HQ File :01/82/050/01022/AM14/	RLA File :08/24/040/00072/AM13/	Lic.No/Date:0810112214 01.06.2012	Defer Date:
	Decision :			

Decision :Committee considered case as per agenda and in light of earlier decision taken in 11/82 meeting held on 05.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product

PAROXETINE TABLETS

S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)			
		<u>10 mg Tablets</u>	<u>20 mg Tablets</u>	<u>30 mg Tablets</u>	<u>40 mg Tablets</u>
1	PAROXETINE HCL HEMIHYDRATE	11.10	22.20	33.30	44.40

2	LACTOSE ANHYDROUS NF (PHARMATOSE DCL-21)	65.93	131.86	197.79	263.72
2	DIBASIC CALCIUM PHOSPHATE ANHYDROUS USP	23.18	46.36	69.54	92.22
4	POVIDONE K 30	4.39	8.78	13.17	17.56
5	MAGNESIUM STEARATE	1.10	2.20	3.30	4.40
6	Import items at Sl. No. 6 to 19	Relevant, As per Packing Policy			

RA may take appropriate action as per the decision of Norms Committee.

28	Case No.: 37/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01023/AM14/	RLA File :08/24/040/00071/AM13/	Lic.No/Date:0810112215 01.06.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

29

Case No.: 35/20/82-ALC4/2013	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD		Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Approved
HQ File :01/82/050/01021/AM14/	RLA File :08/24/040/00066/AM13/		Lic.No/Date:0810112213 01.06.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/57/2011-Ch II dated 16.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Trioctyl Ammonium Chloride	1 kg	1.	Tri Octyl Amine	0.815 kg
			Iso Propyl Alcohol	0.350 kg
A may take appropriate action as per the decision of Norms Committee.				

30	Case No.: 20/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01006/AM14/	RLA File :09/24/040/00127/AM13/	Lic.No/Date:0910052908	Defer

		07.06.2012	Date:20.02.2014
Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

31	Case No.: 17/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01003/AM14/	RLA File :08/24/040/00088/AM13/	Lic.No/Date:0810112512 14.06.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

32	Case No.: 18/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01004/AM14/	RLA File :08/24/040/00090/AM13/	Lic.No/Date:0810112511 14.06.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

33	Case No.: 19/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01005/AM14/	RLA File :08/24/040/00095/AM13/	Lic.No/Date:0810112510 14.06.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

34	Case No.: 32/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01018/AM14/	RLA File :08/24/040/00070/AM13/	Lic.No/Date:0810112514 14.06.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

35	Case No.: 33/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01019/AM14/	RLA File :08/24/040/00097/AM13/	Lic.No/Date:0810112515 14.06.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

36	Case No.: 34/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
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	HQ File :01/82/050/01020/AM14/	RLA File :08/24/040/00100/AM13/	Lic.No/Date:0810112516 14.06.2012	Defer Date:20.02.2014
Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.				

37	Case No.:2/23/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00802/AM13/	RLA File :22/24/040/00012/AM13/	Lic.No/Date:2210013015 14.06.2012	Defer Date:20.02.2014
	Decision: Application to be sent to D/o Pharmaceuticals and defer the case for 20.02.2014.			

38	Case No.:1/20/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00987/AM14/	RLA File :08/24/040/00108/AM13/	Lic.No/Date:0810112799 21.06.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

39	Case No.:5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

40	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:20.02.2014
	Decision : Application to be sent to D/o Pharmaceuticals and defer the case for 20.02.2014.			

41	Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

42	Case No.:40/15/82-ALC4/2013	Party Name:CALYX CHEMICALS &	Meet No/Date:20/82-ALC4/2013	Status:Case
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		PHARMACEUTICALS LTD.	16.01.2014	Deferred
	HQ File :01/82/050/00802/AM14/	RLA File :03/94/040/00199/AM10/	Lic.No/Date:0310707994 06.09.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

43	Case No.:2/20/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00988/AM14/	RLA File :08/24/040/00225/AM13/	Lic.No/Date:0810115340 24.09.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

44

Case No.:16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved	
HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/97/2011-Ch II dated 23.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,4-Ethylene Dioxy Thiophene (EDOT)	1 kg	1.	Diethyl Thioglycolate	4.33 kg
		2.	Methanol	2.49 kg
		3.	Tetra butyl Ammonium bromide	0.354 kg
A may take appropriate action as per the decision of Norms Committee.				

45	Case No.:30/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00997/AM13/	RLA File :09/24/040/00354/AM13/	Lic.No/Date:0910054116 16.10.2012	Defer Date:20.02.2014
	Decision :: it was decided to remind the firm to furnish following technical details: • Stepwise % yield on molar basis for each step. • Requirement and Recovery of Solvents at each stage. • Past Production vis-à-vis Actual consumption of all the inputs duly certified by Central Excise Authorities. The case was deferred for 20.02.2014.			

46	Case No.:3/23/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
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	HQ File :01/82/050/00803/AM13/	RLA File :03/95/040/00544/AM13/	Lic.No/Date:0310713360 22.10.2012	Defer Date:20.02.2014
	Decision : it was decided to call from the firm Copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 20.02.2014			
47	Case No.: 12/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00979/AM13/	RLA File :09/24/040/00335/AM13/	Lic.No/Date:0910054160 25.10.2012	Defer Date:20.02.2014
	Decision : it was decided to call from the firm the following technical details: • Complete technical details as per Appendix -33 • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 20.02.2014			
48	Case No.: 19/1/82-ALC4/2013	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:20.02.2014
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 20.02.2014.			
49	Case No.: 15/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01162/AM13/	RLA File :22/24/040/00039/AM13/	Lic.No/Date:2210013390 09.11.2012	Defer Date:20.02.2014
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 20.02.2014.			
50	Case No.: 148/33/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01295/AM13/	RLA File :09/24/040/00359/AM13/	Lic.No/Date:0910054335 15.11.2012	Defer Date:20.02.2014
	Decision : It was decided to call from the firm a copy of complete set of application alongwith details on Appendix 33. The case was deferred for 20.02.2014			
51	Case No.: 191/33/82-ALC4/2012	Party Name:VANI PHARMA LABS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred

HQ File :01/82/050/01338/AM13/	RLA File :09/24/040/00357/AM13/	Lic.No/Date:0910054379 26.11.2012	Defer Date:20.02.2014
Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments on 20.12.2013. The case was deferred for 20.02.2014.			

52	Case No.:26/1/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01384/AM13/	RLA File :22/24/040/00048/AM13/	Lic.No/Date:2210013411 27.11.2012	Defer Date:20.02.2014
	Decision : it was decided to call from the firm Complete technical details as per Appendix 33. The case was deferred for 20.02.2014			

53	Case No.:18/33/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01165/AM13/	RLA File :05/24/040/00325/AM13/	Lic.No/Date:0510340057 04.12.2012	Defer Date:20.02.2014
	Decision : It was decided to remind the firm to furnish technical details as per Appendix 33. The case was deferred for 20.02.2013.			

54	Case No.:112/33/82-ALC4/2012	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of IIP.			

55	Case No.:93/33/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved
	HQ File :01/82/050/01240/AM13/	RLA File :09/24/040/00237/AM13/	Lic.No/Date:0910054437 05.12.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/279/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2,3-Di-O-acetyl-5-deoxy-5- fluoro-N4-(pentyloxy carbonyl)cytidine	Kg	1.	2,3-Di-O-acetyl-5-deoxy-5- fluorocytidine	0.90
		2.	N-Pentyl Chloro Formate	0.623

		3.	Di Iso Propyl Ether	1.945
		4.	Methylene Dichloride	1.615
A may take appropriate action as per the decision of Norms Committee.				

56	Case No.: 43/33/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01190/AM13/	RLA File :03/94/040/00727/AM13/	Lic.No/Date:0310716674 07.12.2012	Defer Date:20.02.2014
	Decision : Copy of application to be sent to Department of Pharmaceuticals and defer the case for 20.02.2014.			

57	Case No.: 4/27/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

58	Case No.: 11/27/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00966/AM13/	RLA File :22/24/040/00051/AM13/	Lic.No/Date:2210013450 17.12.2012	Defer Date:20.02.2014
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. The case was deferred for 20.02.2014			

59	Case No.: 45/33/82-ALC4/2012	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01192/AM13/	RLA File :03/94/040/00421/AM13/	Lic.No/Date:0310717803 20.12.2012	Defer Date:20.02.2014
	Decision : It was decided to call from the firm the following technical details: • Copy Drug Manufacturing License for relevant export product • Copy of Master Batch Formula duly certified by Quality Control Incharge • Detailed working on the requirement of imported API as envisaged in the application. The case was deferred for 20.02.2014.			

60	Case No.: 182/33/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
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	HQ File :01/82/050/01329/AM13/	RLA File :22/24/040/00055/AM13/	Lic.No/Date:2210013463 20.12.2012	Defer Date:20.02.2014
	Decision : It was decided to remind the firm to furnish Complete technical details as per Appendix 33. The case was deferred for 20.02.2014			

61	Case No.: 171/33/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01318/AM13/	RLA File :08/24/040/00256/AM13/	Lic.No/Date:0810117315 02.01.2013	Defer Date:20.02.2014
	Decision : It was decided to remind the firm to furnish a copy of Master batch Formula duly certified by Quality -Control Incharge. The case was deferred for 20.02.2014.			

62	Case No.: 49/4/82-ALC4/2013	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00090/AM14/	RLA File :09/24/040/00157/AM13/	Lic.No/Date:0910054675 03.01.2013	Defer Date:20.02.2014
	Decision : It was decided to remind the firm to furnish a copy of Master batch Formula duly certified by Quality -Control Incharge. The case was deferred for 20.02.2014.			

63	Case No.: 96/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01243/AM13/	RLA File :07/24/040/00419/AM13/	Lic.No/Date:0710092979 08.01.2013	Defer Date:20.02.2014
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 20.02.2014.			

64	Case No.: 38/4/82-ALC4/2013	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00079/AM14/	RLA File :09/24/040/00473/AM13/	Lic.No/Date:0910054734 09.01.2013	Defer Date:20.02.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/145/2013-PI(Norms) dated 21.11.2013, and examined the case and it is found that the application from the firm is for export of “(+)-METHYL-ALPHA-(2-THIENYLETHAMINO) (2-CHLORO PHENYL) ACETATE HYDROCHLORIDE” whereas the norms applied is for Clopidogrel Hcl and the Appendix -33 is given for Clopidogrel Bisulphate Intermediate. Firm to give clarification as above . The case was deferred for 20.02.2014			

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65	Case No.:4/29/82-ALC4/2012	Party Name:GLAND PHARMA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01036/AM13/	RLA File :09/24/040/00497/AM13/	Lic.No/Date:0910054771 11.01.2013	Defer Date:20.02.2014
	Decision : It was decided to remind the firm to furnish the following technical details: • Central Excise Certificate for past 3 years. • Batch Log-Sheet for recent 5 batches + summarized statement thereof. and its summarized statement in tolular form for each batch for the recent 5 batches in continuity duly certified by Production Head. The case was deferred for 20.02.2014.			

66	Case No.:16/20/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01002/AM14/	RLA File :09/24/040/00451/AM13/	Lic.No/Date:0910054794 17.01.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

67	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:16.01.2014
	Decision : Copy of application to be sent to Department of Pharmaceuticals and defer the case for 20.02.2014.			

68	Case No.:3/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01039/AM13/	RLA File :05/24/040/00393/AM13/	Lic.No/Date:0510343986 23.01.2013	Defer Date:20.02.2014
	Decision : Copy of application to be sent to Department of Pharmaceuticals and defer the case for 20.02.2014.			

69	Case No.:153/33/82-ALC4/2012	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved
	HQ File :01/82/050/01300/AM13/	RLA File :03/95/040/00816/AM13/	Lic.No/Date:0310722230 29.01.2013	Defer Date:
	Decision : Withdrawn as the case has already been approved in 18/82 meeting dated 19.12.2013			

70	Case No.: 14/12/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00438/AM14/	RLA File :03/94/040/00903/AM13/	Lic.No/Date:0310722358 30.01.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

71	Case No.: 119/1/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01477/AM13/	RLA File :09/24/040/00518/AM13/	Lic.No/Date:0910054887 01.02.2013	Defer Date:20.02.2014
	Decision : It was decided to call from the firm the following technical details: • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. • Batch Log-Sheet and its summarized statement in tolular form for each batch for the recent 5 batches in continuity duly certified by Production Head. The case was deferred for 20.02.2014.			

72	Case No.: 9/4/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:20.02.2014
	Decision : it was decided to remind the firm to furnish the following technical details: (a) Net weightof the cream in each tube. (b) Detailed working on arriving at the norms applied by the firm The case was deferred for 20.02.2014.			

73	Case No.: 67/33/82-ALC4/2012	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01214/AM13/	RLA File :07/24/040/00461/AM13/	Lic.No/Date:0710093544 05.02.2013	Defer Date:20.02.2014
	Decision : It was decide to request the firm to furnish complete technical details as per Appendix 33. The case was deferred for 20.02.2014.			

74	Case No.: 9/9/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00183/AM14/	RLA File :31/83/040/00177/AM13/	Lic.No/Date:3110057032 05.02.2013	Defer Date:20.02.2014

Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 20.02.2014.

75	Case No.: 151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Petrochemicals Division of Deptt. of C&PC.			

76	Case No.: 7/3/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:20.02.2014
	Decision : it was decided to put up the case on file . The case was deferred for 20.02.2014			

77	Case No.: 26/4/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00067/AM14/	RLA File :09/24/040/00501/AM13/	Lic.No/Date:0910055023 12.02.2013	Defer Date:20.02.2014
	Decision : it was decided to call from the firm complete technical details as per appendix -33 and also sent the copy of application DCGI. The case was deferred for 20.02.2014			

78	Case No.: 37/1/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01395/AM13/	RLA File :07/24/040/00487/AM13/	Lic.No/Date:0710093719 15.02.2013	Defer Date:20.02.2014
	Decision : It was decide to request the frim to furnish again complete technical details as per Appendix 33. The case was deferred for 20.02.2014			

79	Case No.: 79/1/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:16.01.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of IPP.			

80	Case No.: 45/1/82-ALC4/2013	Party Name:GLOBAL CALCIUM PRIVATE	Meet No/Date:20/82-ALC4/2013	Status:Case
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	LIMITED,	16.01.2014	Approved	
HQ File :01/82/050/01403/AM13/	RLA File :07/24/040/00466/AM13/	Lic.No/Date:0710093775 19.02.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/26/2012-Ch II dated 28.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CALCIUM LACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.172 kg
		2.	LACTOSE	1.16 kg
CALCIUM BROMOLACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.360 kg
		2.	LACTOSE	1.021 kg
		3.	HYDROBROMIC ACID	0.510 kg
CALCIUM GLUBIONATE	1 kg	1.	CALCIUM CARBONATE	0.259 kg
		2.	LACTOSE	0.829 kg
LACTOBIONIC ACID	1 kg	1.	CALCIUM CARBONATE	0.234 kg
		2.	LACTOSE	1.58 kg

A may take appropriate action as per the decision of Norms Committee.

81	Case No.:31/8/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

82	Case No.:8/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00191/AM14/	RLA File :09/24/040/00554/AM13/	Lic.No/Date:0910055119 21.02.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC			

83	Case No.:3/33/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01150/AM13/	RLA File :05/24/040/00448/AM13/	Lic.No/Date:0510347967 01.03.2013	Defer Date:20.02.2014
	Decision : it was decided to remind the firm to furnish a copy of Drug Manufacturing Licence alongwith list of approved items showing consumption of			

the export item.

The case was deferred for 20.02.2014

84

Case No.:55/4/82-ALC4/2013	Party Name:SHREE GANESH REMEDIES PVT.LTD.		Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved
HQ File :01/82/050/00096/AM14/	RLA File :34/24/040/00287/AM13/		Lic.No/Date:3410036329 06.03.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/75/2013-Ch II dated 10.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2, 4 Hexadienol	1 kg	1.	Butyl Sorbate	2.19 kg
		2.	Vitride	4.11 kg
2, 4 Hexadienyl Acetate	1 kg	1.	Butyl Sorbate	1.68 kg
		2.	Vitride	3.15 kg
A may take appropriate action as per the decision of Norms Committee.				

85

Case No.:30/10/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved	
HQ File :01/82/050/00213/AM14/	RLA File :09/24/040/00548/AM13/	Lic.No/Date:0910055356 11.03.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/631/2013-PI(Norms) dated 22.01.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Thioester	Kg	1.	ethyl-(Z)-2-hydroxylamino-2-(2-aminthiazole-4-y) acetate (EHATA)	1.155
		2.	Methylene Chloride	1.94
		3.	Acetone	1.94
		4.	Triphenyl Phosphine	0.60
		5.	MBTS	1.157
A may take appropriate action as per the decision of Norms Committee				

86

Case No.:214/10/82-ALC4/2013	Party Name:SHREE GANESH REMEDIES PVT.LTD.	16.01.2014	Status:Case
HQ File :01/82/050/00397/AM14/	RLA File :34/24/040/00299/AM13/	Lic.No/Date:3410036377	Approved
		12.03.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/75/2013-Ch II dated 10.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2, 4 Hexadienol	1 kg	1.	Butyl Sorbate	2.19 kg
		2.	Vitride	4.11 kg
2, 4 Hexadienyl Acetate	1 kg	1.	Butyl Sorbate	1.68 kg
		2.	Vitride	3.15 kg

A may take appropriate action as per the decision of Norms Committee.

87

Case No.: 31/10/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Approved	
HQ File :01/82/050/00214/AM14/	RLA File :09/24/040/00593/AM13/	Lic.No/Date:0910055380 13.03.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/628/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
7-Amino-3-Vinyl Cephalosporonic Acid (7AVNA)	Kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	2.672
		2.	Acetone	10.11
		3.	Methylene Chloride	7.59
		4.	Methanol	7.78
A may take appropriate action as per the decision of Norms Committee.				

88	Case No.:141/10/82-ALC4/2013	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case
	HQ File :01/82/050/00324/AM14/	RLA File :03/94/040/00982/AM13/	Lic.No/Date:0310728214	Deferred
			14.03.2013	Defer Date:20.02.2014
Decision : it was decided to remind the firm to furnish the following technical details:				

- Copy of Drug Manufacturing License for the export product.
- Detailed justification for various packing materials applied for import. The case was deferred for 20.02.2014.

89	Case No.: 59/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00242/AM14/	RLA File :09/24/040/00585/AM13/	Lic.No/Date:0910055390 14.03.2013	Defer Date:20.02.2014
	Decision : it was decided to remind the firm to furnish the following technical details: • Complete technical details as per Appendix -33 including % Yield on molar basis for each step and solvent Recovery etc. • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 20.02.2014			

90	Case No.: 32/8/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Biotechnology for their comments.			

91	Case No.: 57/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Biotechnology for their comments.			

92	Case No.: 140/10/82-ALC4/2013	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00323/AM14/	RLA File :03/94/040/00981/AM13/	Lic.No/Date:0310728713 19.03.2013	Defer Date:20.02.2014
	Decision : it was decided to remind the firm to furnish a Copy Drug Manufacturing License (DML)for the export product. The case was deferred for 20.02.2014.			

93	Case No.: 6/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
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	HQ File :01/82/050/00137/AM14/	RLA File :08/24/040/00459/AM13/	Lic.No/Date:0810119610 20.03.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

94	Case No.:24/10/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00207/AM14/	RLA File :22/24/040/00083/AM13/	Lic.No/Date:2210013724 20.03.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

95	Case No.:125/10/82-ALC4/2013	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Reject
	HQ File :01/82/050/00308/AM14/	RLA File :03/95/040/00911/AM13/	Lic.No/Date:0310728818 20.03.2013	Defer Date:16.01.2014
	Decision : It was decided to reject the case as party did not submit the reply was called by Department of C&PC.			

96	Case No.:58/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00241/AM14/	RLA File :09/24/040/00583/AM13/	Lic.No/Date:0910055475 21.03.2013	Defer Date:20.02.2014
	Decision : it was decided to remind the firm the following technical details: • Complete technical details as per Appendix -33 • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 20.02.2014.			

97	Case No.:25/10/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00208/AM14/	RLA File :09/24/040/00186/AM12/	Lic.No/Date:0910055523 22.03.2013	Defer Date:20.02.2014
	Decision : It was decided to call from the firm Complete technical details as per Appendix -33. The case was deferred for 20.02.2014.			

98	Case No.:61/10/82-ALC4/2013	Party Name:GRANULES INDIA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Approved
	HQ File :01/82/050/00244/AM14/	RLA File :09/24/040/00610/AM13/	Lic.No/Date:0910055505 22.03.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/627/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Metformin Hcl Granules DC 95% (Compresso MF 95P)	Kg	1.	Dicyandiamide	0.5415
		2.	Dimethyl Formamide	0.355
		3.	Povidone K-30	0.0430
		4.	Crospovidone	0.0020
		5.	Magnesium Stearate	0.0050

A may take appropriate action as per the decision of Norms Committee.

99	Case No.:6/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

100	Case No.:19/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00202/AM14/	RLA File :09/24/040/00601/AM13/	Lic.No/Date:0910055530 25.03.2013	Defer Date:20.02.2014
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/389/2013-PID dated 11.12.2013 stated that the input items sl. NO. 4,5 and 8 to 12 are few of the manufacturing inputs procured indigenously and are not importing. You are requested to provide a list containing items sought to be imported duty free under the authorization and their specific use / application in the manufacturing process of export product i.e. Indirab. The case was deferred for 20.02.2014			

101	Case No.:20/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved
	HQ File :01/82/050/00203/AM14/	RLA File :09/24/040/00605/AM13/	Lic.No/Date:0910055537 25.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/389/2013-PID dated 20.01.2014, it was decided to ratify norms			

under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
INDIRAB 0.5ML	1unit (1000 nos.)	1.	4405/50/grey EPP RS SILA (Rubber Stoppers) 13 mm	1030 Nos.
		2.	Celluphine Sulphate Matrix	0.036 Ltrs.

RA may take appropriate action as per the decision of Norms Committee.

102	Case No.: 55/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00238/AM14/	RLA File :09/24/040/00602/AM13/	Lic.No/Date:0910055529 25.03.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.			

103	Case No.: 113/14/82-ALC4/2013	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00698/AM14/	RLA File :05/24/040/00488/AM13/	Lic.No/Date:0510350269 26.03.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.			

104	Case No.: 117/10/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00300/AM14/	RLA File :03/95/040/00881/AM13/	Lic.No/Date:0310729886 28.03.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.			

105	Case No.: 4/8/82-ALC4/2013	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00135/AM14/	RLA File :03/95/040/00899/AM13/	Lic.No/Date:0310729960 01.04.2013	Defer Date:20.02.2014
	Decision : It was decided to remind the firm Purity of Import items. Purity of export item. The case was deferred for 20.02.2014.			

106	Case No.: 148/10/82-ALC4/2013	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00331/AM14/	RLA File :03/94/040/00996/AM13/	Lic.No/Date:0310730232 03.04.2013	Defer Date:20.02.2014

Decision :It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.

107	Case No.: 11/8/82-ALC4/2013	Party Name:PREMIER INDUSTRIES	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00142/AM14/	RLA File :50/24/040/00020/AM13/	Lic.No/Date:5010001635 03.04.2013	Defer Date:20.02.2014
	Decision :Department of Chemicals and Petrochemicals vide their OM No. 14010/35/2013-Ch-III dated 30.08.2013 has requested the firm to furnish the following technical details: Details of Manufacturing process of with Chemical equations, molecular formula, molecular weights in respect of each products.. Yield obtained in each step. Authentic technical literature in support of yield obtained. Material balance. CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input Detailed calculations, arriving at the norms applied for. It was decided to remind the firm to furnish the same immediately. The case was deferred for 20.02.2014			

108	Case No.: 17/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00200/AM14/	RLA File :05/24/040/00478/AM13/	Lic.No/Date:0510350968 08.04.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case 20.02.2014 for comments of Department of Pharmaceuticals.			

109	Case No.: 38/10/82-ALC4/2013	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved															
	HQ File :01/82/050/00221/AM14/	RLA File :09/24/040/00613/AM13/	Lic.No/Date:0910055691 09.04.2013	Defer Date:															
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/611/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="3">Gabapentin HCL</td><td rowspan="3">Kg</td><td>1.</td><td>1,1-Cyclohexane Diacetic Acid Monoamide</td><td>0.988</td></tr> <tr> <td>2.</td><td>Toluene</td><td>0.48</td></tr> <tr> <td></td><td></td><td></td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Gabapentin HCL	Kg	1.	1,1-Cyclohexane Diacetic Acid Monoamide	0.988	2.	Toluene	0.48		
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg															
Gabapentin HCL	Kg	1.	1,1-Cyclohexane Diacetic Acid Monoamide	0.988															
		2.	Toluene	0.48															

		3.	Acetone	0.785
A may take appropriate action as per the decision of Norms Committee.				

110	Case No.: 120/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date:0310730905 09.04.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case 20.02.2014 for comments of Department of Pharmaceuticals.			

111	Case No.: 92/10/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00275/AM14/	RLA File :31/83/040/00214/AM13/	Lic.No/Date:3110057970 17.04.2013	Defer Date:20.02.2014
	Decision : it was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 20.02.2014.			

112	Case No.: 68/4/82-ALC4/2013	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00109/AM14/	RLA File :02/24/040/00002/AM14/	Lic.No/Date:0210188734 17.04.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case 20.02.2014 for comments of Department of C&PC.			

113	Case No.: 3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:20.02.2014
	Decision : it was decided to call from the firm complete technical details as per appendix -33. The case was deferred for 20.02.2014			

114	Case No.: 195/10/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Approved
	HQ File :01/82/050/00378/AM14/	RLA File :04/24/040/00292/AM13/	Lic.No/Date:0410145340 18.04.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/590/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Pyrrolidiny Nor Ephedrine	Kg	1.	Propiophenone	3.21
		2.	Bromine	4.31
		3.	Toluene	2.50
		4.	Pyrrolidine	1.90
		5.	Caustic soda flakes	5.98
		6.	L-Glutamic acid	0.89

A may take appropriate action as per the decision of Norms Committee.

115	Case No.: 51/10/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Deferred
	HQ File :01/82/050/00234/AM14/	RLA File :05/24/040/00015/AM14/	Lic.No/Date:0510351967 18.04.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/619/2013-PI(Norms) dated 24.12.2013, it was decided to call from the firm the following details: Complete chemical description of the export product. End-use of the export product Complete technical details as per Appendix -33. The case was deferred for			

116	Case No.: 43/10/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

117	Case No.: 35/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved
	HQ File :01/82/050/00218/AM14/	RLA File :09/24/040/00008/AM14/	Lic.No/Date:0910055819 22.04.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/638/2013-PI(Norms) dated 22.01.2014, it was			

decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
LAMIVUDINE (GLYOXYLIC ACID ROUTE)	Kg	1.	GLYOXYLIC ACID	0.90
		2.	2,5-DIHYDROXY-1,4-DITHIANE	0.739
		3.	CYTOSINE	0.955
		4.	1,1,1,3,3,3-HEXAMETHYLDISILAZANE (HMDS)	1.89
		5.	DIMETHYL FORMAMIDE	0.67
		6.	METHANESULPHONIC ACID	0.020
		7.	SODIUM BOROHYDRIDE	0.48
		8.	DIPOTASSIUM HYDROGEN PHOSPHATE	2.3684
		9.	CYCLOHEXANE	2.04
		10.	TOLUENE	2.97
		11.	N-HEXANE	6.07
		12.	DICHLOROMETHANE	4.69
		13.	TRIETHYLAMINE	2.00
		14.	ISO PRPOYL ALCOHOL	1.37
		15.	METHANOL	0.60

A may take appropriate action as per the decision of Norms Committee.

118	Case No.:76/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00661/AM14/	RLA File :09/24/040/00611/AM13/	Lic.No/Date:0910055845 23.04.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.			

119	Case No.:87/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00672/AM14/	RLA File :09/24/040/00009/AM14/	Lic.No/Date:0910055844 23.04.2013	Defer Date:20.02.2014
	Decision :: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

120	Case No.:11/12/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
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HQ File :01/82/050/00435/AM14/	RLA File :17/24/040/00009/AM14/	Lic.No/Date:1710005298 26.04.2013	Defer Date:20.02.2014
Decision :: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

121

Case No.:158/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved	
HQ File :01/82/050/00341/AM14/	RLA File :03/95/040/00035/AM14/	Lic.No/Date:0310732641 26.04.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/592/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
DES AZITHROMYCIN/DES METHYL AZITHROMYCIN	1 kg	1.	ERYTHROMYCIN THIOCYANATE	1.532
[B] It was also decided to withdraw SION A -2925 and call All Industry Data on Production - Consumption duly certified by Central Excise Authorities through Pharmexil .				
A may take appropriate action as per the decision of Norms Committee.				

122	Case No.: 219/10/82-ALC4/2013	Party Name:RENOWN PHARMACEUTICALS PVT LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00402/AM14/	RLA File :34/24/040/00005/AM14/	Lic.No/Date:3410036732 29.04.2013	Defer Date:20.02.2014
	Decision :: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

123	Case No.:177/10/82-ALC4/2013		Party Name:ATLAS FINE CHEMICALS PVT LTD		Meet No/Date:20/82-ALC4/2013 16.01.2014		Status:Case Approved	
	HQ File :01/82/050/00360/AM14/		RLA File :03/94/040/00845/AM13/		Lic.No/Date:0310732910 30.04.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/74/2013-Ch II dated 17.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
COUMARIN Apperance: Crystalline Powder Freezing Point: 68C Minimum		1 kg	1.	Salicylaldehyde MolecularWeight : 122.12 2 Hydroxybenzaldehyde		0.920 kg		

	Molten Apperance: Clear Odor: Standard Assay: 99% Minimum Color of Sulphuric and Solution: 125 Hazen Maximum Molecular Weight: 146 Boiling Point: 301C		Specifications: Appearance Straw colour Liquid Colour: 200Hazen Maximum Assay (GLC 95-99% Minimum Water Content 0.5% Maximum	
A may take appropriate action as per the decision of Norms Committee.				

124	Case No.:56/10/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00239/AM14/	RLA File :08/24/040/00026/AM14/	Lic.No/Date:0810120616 30.04.2013	Defer Date:20.02.2014
	Decision :: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

125

Case No.:93/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved	
HQ File :01/82/050/00678/AM14/	RLA File :09/24/040/00627/AM13/	Lic.No/Date:0910055879 30.04.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch II dated 13.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PPE HCl OR 1-PHENYL -1-PYRIDIN 2- YLETHANOL HYDROCHLORIDE	1 kg	1.	2- BENZOYL PYRIDINE	1.03 kg
		2.	TETRA HYDRO FURAN (THF)	1.89 kg
		3.	ISOPROPYL ALCOHOL	1.00 kg
		4.	METHYL MAGNESIUM CHLORIDE	0.821 kg
A may take appropriate action as per the decision of Norms Committee.				

126	Case No.:34/10/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00217/AM14/	RLA File :08/24/040/00024/AM14/	Lic.No/Date:0810120820 07.05.2013	Defer Date:20.02.2014

Decision : It was decided to remind the firm to furnish the following information:
 Details of Manufacturing process of cooper Formazone indicating use of Ortho Amine Phenol and Sulpho Anthranilic Acid with Chemical equations, molecular formula, molecular weights.
 Yield obtained in each step.
 Authentic technical literature in support of yield obtained.
 Material balance.
 CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input
 Detailed calculations, arriving at the norms applied for.
 It was decided to remind the firm to furnish the same immediately. The case was deferred for 20.02.2014.

127	Case No.: 157/10/82-ALC4/2013	Party Name:LUPIN LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00340/AM14/	RLA File :03/95/040/00098/AM14/	Lic.No/Date:0310733961 10.05.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

128	Case No.: 2/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

129	Case No.: 186/10/82-ALC4/2013		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved
	HQ File :01/82/050/00369/AM14/		RLA File :03/94/040/00023/AM13/	Lic.No/Date:0310734610 16.05.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/629/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
	2-((1H-Imidazole-1- YL)Methyl)-1H-Benzo Imidazole	1 kg	1.	1-carboxymethyl Imidazole	0.86 kg
RA may take appropriate action as per the decision of Norms Committee.					

130	Case No.: 41/15/82-ALC4/2013	Party Name:CALYX CHEMICALS &	Meet No/Date:20/82-ALC4/2013	Status:Case
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		PHARMACEUTICALS LTD.	16.01.2014	Deferred
	HQ File :01/82/050/00803/AM14/	RLA File :03/94/040/00541/AM13/	Lic.No/Date:0310734622 16.05.2013	Defer Date:16.01.2014
Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.				

131	Case No.:36/13/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00512/AM14/	RLA File :03/94/040/00542/AM13/	Lic.No/Date:0310734791 17.05.2013	Defer Date:16.01.2014
Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.				

132

Case No.:9/20/82-ALC4/2013		Party Name:DIVIS LABORATORIES LTD.,		Meet No/Date:20/82-ALC4/2013 16.01.2014		Status: Approved	
HQ File :01/82/050/00995/AM14/		RLA File :09/24/040/00026/AM14/		Lic.No/Date:0910056035 17.05.2013		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/646/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Item of Export		Quantity	S,No	Item of Import	Quantity allowed kg/kg		
IOPAMIDOL		1 kg	1.	ATIPA DI CHLORIDE	1.40		
			2.	2-ACETOXY PROPIONYL CHLORIDE	0.49		
			3.	DI METHYL FORMAMIDE	0.78		
			4.	ISO PROPYL ALCOHOL	8.13		
			5.	METHANOL	3.21		
			6.	N,N-DI METHYL ACETAMIDE	1.46		
			7	NITRO METHANE	0.48		
			8	TRIETHYLAMINE	0.50		
			9	TOLUENE	1.00		
RA may take appropriate action as per the decision of Norms Committee.							

133	Case No.:14/20/82-ALC4/2013	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01000/AM14/	RLA File :09/24/040/00016/AM14/	Lic.No/Date:0910056018 17.05.2013	Defer Date:20.02.2014
Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.				

134	Case No.:161/10/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved																								
	HQ File :01/82/050/00344/AM14/	RLA File :03/95/040/00992/AM13/	Lic.No/Date:0310734808 17.05.2013	Defer Date:																								
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/642/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="6">ALLOPURINOL</td><td rowspan="6">Kg</td><td>1.</td><td>CYANOACETAMIDE</td><td>1.00</td></tr> <tr> <td>2.</td><td>MORPHOLINE</td><td>1.30</td></tr> <tr> <td>3.</td><td>TRIETHYL ORTHOFORMATE</td><td>2.10</td></tr> <tr> <td>4.</td><td>IPA</td><td>0.135</td></tr> <tr> <td>5.</td><td>HYDRAZINE HYDRATE</td><td>0.60</td></tr> <tr> <td>6.</td><td>FORMAMIDE</td><td>1.50</td></tr> </tbody> </table> A may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	ALLOPURINOL	Kg	1.	CYANOACETAMIDE	1.00	2.	MORPHOLINE	1.30	3.	TRIETHYL ORTHOFORMATE	2.10	4.	IPA	0.135	5.	HYDRAZINE HYDRATE	0.60	6.	FORMAMIDE
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																								
ALLOPURINOL	Kg	1.	CYANOACETAMIDE	1.00																								
		2.	MORPHOLINE	1.30																								
		3.	TRIETHYL ORTHOFORMATE	2.10																								
		4.	IPA	0.135																								
		5.	HYDRAZINE HYDRATE	0.60																								
		6.	FORMAMIDE	1.50																								
135	Case No.:39/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred																								
	HQ File :01/82/050/00222/AM14/	RLA File :22/24/040/00015/AM14/	Lic.No/Date:2210013866 17.05.2013	Defer Date:20.02.2014																								
	Decision : It was decided to call from the firm a Copy Drug Manufacturing License for relevant export product. The case was deferred for 20.02.2014.																											
136	Case No.:52/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred																								
	HQ File :01/82/050/00528/AM14/	RLA File :07/24/040/00039/AM14/	Lic.No/Date:0710095454 17.05.2013	Defer Date:20.02.2014																								
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.																											
137	Case No.:172/10/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved																								

HQ File :01/82/050/00355/AM14/	RLA File :03/94/040/00055/AM14/	Lic.No/Date:0310734945 20.05.2013	Defer Date:	
Decision : : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/643/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Lumefantrine	1 kg	1.	a(Dibutylamine Methyl) 2,7-Dichloro -4-Fluoren Methanol [DBA] / 2,7- Dichloro -A-(Dibutylamino) Methyl- 9H-Fluorene-4-Methanol -	0.8693
		2.	P-Chlorobenzyldehyde -	0.3477
		3.	Acetone	0.604
		4.	Methanol -	0.600
RA may take appropriate action as per the decision of Norms Committee.				

138	Case No.:91/14/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00676/AM14/	RLA File :02/21/040/00025/AM14/	Lic.No/Date:0210189840 21.05.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

139	Case No.:136/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00721/AM14/	RLA File :03/94/040/00507/AM13/	Lic.No/Date:0310735110 21.05.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

140	Case No.:211/10/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00394/AM14/	RLA File :07/24/040/00037/AM14/	Lic.No/Date:0710095520 22.05.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

141	Case No.:10/20/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00996/AM14/	RLA File :09/24/040/00057/AM14/	Lic.No/Date:0910056098 22.05.2013	Defer Date:20.02.2014
Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals				

142

Case No.:13/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Approved	
HQ File :01/82/050/00999/AM14/	RLA File :09/24/040/00068/AM14/	Lic.No/Date:0910056096 22.05.2013	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/82 meeting held on 19.09.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- :				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed kg/kg
LOPINAVIR	1 kg	1.	L-Valine	0.761
		2.	Methyl Chloroformate	1.23
		3.	Acrylonitrile	0.38
		4.	(2S,3S,5S)-2-amino-3-hydroxy-5-(tert.butyloxycarbonylamino)-1,6-diphenyl hexane	1.35
		5.	4-Dimethyl amino pyridine	0.0386
		6.	Imidazole	1.50
RA may take appropriate action as per the decision of Norms Committee.				

143	Case No.:210/10/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00393/AM14/	RLA File :07/24/040/00034/AM14/	Lic.No/Date:0710095553 23.05.2013	Defer Date:20.02.2014
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 20.02.2014.			

144	Case No.:132/14/82-ALC4/2013	Party Name:BLUE DIP ORGANIC INDUSTRIES,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00717/AM14/	RLA File :03/94/040/00067/AM14/	Lic.No/Date:0310735418 23.05.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.			

145	Case No.: 12/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00998/AM14/	RLA File :09/24/040/00061/AM14/	Lic.No/Date:0910056108 23.05.2013	Defer Date:20.02.2014
	Decision : It was decided to remind the firm to furnish the following technical details: • Central Excise Certificate for past 3 years. • Batch Log-Sheet for recent 5 batches + summarized statement thereof. and its summarized statement in tolular form for each batch for the recent 5 batches in continuity duly certified by Production Head. The case was deferred for 20.02.2014.			

146	Case No.: 42/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date:20.02.2014
	Decision : It was decided to remind the firm to furnish the following technical details: • Central Excise Certificate for past 3 years. • Batch Log-Sheet for recent 5 batches + summarized statement thereof. and its summarized statement in tolular form for each batch for the recent 5 batches in continuity duly certified by Production Head. The case was deferred for 20.02.2014.			

147	Case No.: 1/6/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00124/AM14/	RLA File :09/24/040/00077/AM14/	Lic.No/Date:0910056114 23.05.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

148	Case No.: 79/14/82-ALC4/2013	Party Name:AGOG PHARMA LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00664/AM14/	RLA File :03/94/040/00093/AM14/	Lic.No/Date:0310735570 24.05.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

149	Case No.:92/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00677/AM14/	RLA File :05/23/040/00043/AM14/	Lic.No/Date:0510355138 24.05.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

150	Case No.:42/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00804/AM14/	RLA File :03/94/040/00071/AM14/	Lic.No/Date:0310735502 24.05.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

151	Case No.:207/10/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00390/AM14/	RLA File :24/24/040/00008/AM14/	Lic.No/Date:2410038996 27.05.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case 20.02.2014 for comments of Department of Chemicals and Petrochemicals.			

152	Case No.:11/20/82-ALC4/2013	Party Name:GRANULES INDIA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00997/AM14/	RLA File :09/24/040/00001/AM14/	Lic.No/Date:0910056141 27.05.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

153	Case No.:33/10/82-ALC4/2013	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00216/AM14/	RLA File :08/24/040/00081/AM14/	Lic.No/Date:0810121432 27.05.2013	Defer Date:16.01.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Biotechnology.			

154	Case No.:71/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date:2210013890 28.05.2013	Defer Date:20.02.2014

Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.

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Case No.:130/14/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved
HQ File :01/82/050/00715/AM14/	RLA File :03/94/040/00141/AM14/	Lic.No/Date:0310735929 29.05.2013	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 02.05.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

[A]

S. No	Import Item	For Export of 1 No. Clotrimazole Vaginal Cream	
		1%, 35 gm tube	2%, 20 gm tube
1.	Clotrimazole	0.357 gm	0.408 gm
2.	Octyldodecanol	4.725 gm	2.70 gm
3.	Cetyl Palmated	1.05 gm	0.60 gm
4.	Cetostearyl Alcohol	3.50 gm	2.00 gm
5.	Empty Aluminium Collapsible Tube	Relevant, as per packing policy	
6.	Plastic Applicator		

[B]

S.No	Import Item	For Export of 1 No. Clotrimazole 1% cream, 100 gm pack
1.	Clotrimazole	1.02 gm
2.	Octyldodecanol	13.50 gm
3.	Cetyl Palmated	3.00 gm
4.	Cetostearyl Alcohol	10.00 gm
5.	Empty Aluminium Collapsible Tube	Relevant, as per packing policy

For different pack sizes, RA may work out norms on pro-rata basis. RA may take appropriate action as per the decision of Norms Committee.

156	Case No.: 43/20/82-ALC4/2013	Party Name:GRANULES INDIA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Approved																			
	HQ File :01/82/050/01029/AM14/	RLA File :09/24/040/00031/AM14/	Lic.No/Date:0910056168 29.05.2013	Defer Date:																			
Decision : Committee considered case as per agenda and in light of earlier decision taken in 13/82 meeting held on 03.10.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																							
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ibuprofen Granules DC Grade 66%</td><td rowspan="4">1 kg.</td><td>1.</td><td>Ibuprofen</td><td>0.66 kg</td></tr> <tr> <td>2.</td><td>Maiz Starch</td><td>0.220 kg</td></tr> <tr> <td>3.</td><td>Micro Crystalline Cellulose Powder</td><td>0.100 kg</td></tr> <tr> <td>4.</td><td>Starch Pregelatinised</td><td>0.080 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ibuprofen Granules DC Grade 66%	1 kg.	1.	Ibuprofen	0.66 kg	2.	Maiz Starch	0.220 kg	3.	Micro Crystalline Cellulose Powder	0.100 kg	4.	Starch Pregelatinised	0.080 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
Ibuprofen Granules DC Grade 66%	1 kg.	1.	Ibuprofen	0.66 kg																			
		2.	Maiz Starch	0.220 kg																			
		3.	Micro Crystalline Cellulose Powder	0.100 kg																			
		4.	Starch Pregelatinised	0.080 kg																			

		5.	Colloidal Silicone Dioxide	0.010 kg
		6.	Stearic Acid	0.015 kg
		7.	Cross Carmellose Sodium	0.020 kg
		8.	Polyvinyl Pyrrolidine	0.015 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:79/10/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved	
HQ File :01/82/050/00262/AM14/	RLA File :05/23/040/00058/AM14/	Lic.No/Date:0510355497 29.05.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/595/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Nandrolone Decanoate Bulk Drug	1 kg	1.	19-Nor-4-Androstene-3,17-Dione Intermediate	0.982
		2.	Pyridine Reagent	0.55
		3.	Decanoyl Chloride Reagent	0.45
		4.	Sodium Borohydried Reagent	0.113
		5.	Triethyl Orthoformate Reagent	0.83
RA may take appropriate action as per the decision of Norms Committee.				

158	Case No.:225/10/82-ALC4/2013	Party Name:APEX HEALTHCARE LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00408/AM14/	RLA File :34/24/040/00035/AM14/	Lic.No/Date:3410037038 31.05.2013	Defer Date:20.02.2014
	Decision :Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

159	Case No.:96/10/82-ALC4/2013		Party Name:TORRENT PHARMACEUTICALS LTD.		Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00279/AM14/		RLA File :08/24/040/00085/AM14/		Lic.No/Date:0810121573 31.05.2013	Defer Date:20.02.2014

Decision :Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/572/2013-PI(Norms) dated 24.12.2013, it was decided to call from the firm the following technical details:

- Copy of FDA Permission recommending 31.5% Potency Loss in the present case
- NOC from DCGI /Jurisdictional Drug Controlling Authorities for permitting 31.5% Potency Loss on the approved composition as given in relevant DML.
- Copy of relevant technical literature in support of claim on Potency Loss to the extent of 31.5%.
- Past production vis-à-vis actual consumption of API duly certified by Central Excise Authority for the above export.

The case was deferred for 20.02.2014.

160	Case No.: 139/14/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00724/AM14/	RLA File :03/94/040/00160/AM14/	Lic.No/Date:0310736610 04.06.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

161	Case No.: 46/15/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00808/AM14/	RLA File :03/94/040/00194/AM14/	Lic.No/Date:0310736613 04.06.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

162	Case No.: 6/6/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00129/AM14/	RLA File :09/24/040/00097/AM14/	Lic.No/Date:0910056251 05.06.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

163	Case No.: 227/10/82-ALC4/2013	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00410/AM14/	RLA File :52/24/040/00002/AM14/	Lic.No/Date:5210039825 05.06.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Bio-technology.			

164	Case No.: 205/10/82-ALC4/2013	Party Name:ECO ORGANICS	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Approved
	HQ File :01/82/050/00388/AM14/	RLA File :29/24/040/00009/AM13/	Lic.No/Date:2910021426	Defer Date:

06.06.2013

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2013-Ch II dated 18.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sand Ecol.	1 kg	1.	Alpha Campholenic Aldehyde	1.250 kg
		2.	N-Butyraldehyde	0.558 kg
		3.	Sodium Boro Hydride	0.075 kg

A may take appropriate action as per the decision of Norms Committee.

165	Case No.: 68/10/82-ALC4/2013	Party Name:ZEE LABORATORIES	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00251/AM14/	RLA File :05/24/040/00047/AM14/	Lic.No/Date:0510356364 06.06.2013	Defer Date:20.10.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

166	Case No.: 19/12/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00443/AM14/	RLA File :03/94/040/01070/AM13/	Lic.No/Date:0310737096 07.06.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

167	Case No.: 95/13/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00571/AM14/	RLA File :09/24/040/00066/AM14/	Lic.No/Date:0910056303 10.06.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

168	Case No.: 109/10/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00292/AM14/	RLA File :22/24/040/00022/AM14/	Lic.No/Date:2210013931 11.06.2013	Defer Date:20.02.2014
	Decision : It was decide to request the frim to furnish complete technical details as per Appendix 33. The case was deferred for 20.02.2014.			

169	Case No.: 226/10/82-ALC4/2013	Party Name:RUCHI INFRASTRUCTURE LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
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HQ File :01/82/050/00409/AM14/	RLA File :56/24/040/00005/AM14/	Lic.No/Date:5610002272 11.06.2013	Defer Date:20.02.2014
Decision : Decision : It was decided to remind the firm to furnish the following technical details: 1. Details of manufacturing process with chemical equations, molecular formula and molecular weight. 2. Yield obtained in each manufacturing step. 3. Proeduction and consumption data duly certified by CA. 4. Material balance. 5. Detailed calculations, arriving at the norms applied for. The case was deferred for 20.02.2014.			

170	Case No.: 94/10/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00277/AM14/	RLA File :05/24/040/00079/AM14/	Lic.No/Date:0510357314 17.06.2013	Defer Date:20.02.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/619/2013-PI(Norms) dated 24.12.2013, it was decided to call from the firm the following details: Complete chemical description of the export product. End-use of the export product Complete technical details as per Appendix -33. The case was deferred for 20.02.2014			

171	Case No.: 18/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00494/AM14/	RLA File :07/24/040/00075/AM14/	Lic.No/Date:0710095973 17.06.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

172	Case No.: 81/14/82-ALC4/2013	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Approved
	HQ File :01/82/050/00666/AM14/	RLA File :09/24/040/00093/AM14/	Lic.No/Date:0910056423 21.06.2013	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 24/82 meeting held on 15.11.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
4-(N-Acetyl Amino-N-(5-Methyl-3-Isoxazoly) Benzenesulfonamide	1 kg	1.	Methanol	1.66
		2.	Methanol	0.269
		3.	Oxalic Acid	0.833
		4.	Hydroxyl Amine Sulphate	0.666
		5.	Acetone	0.541
		6.	Pyridine	0.083
		7.	Aniline	0.708
		8.	Methylene Chloride	0.833
RA may take appropriate action as per the decision of Norms Committee.				

173	Case No.:19/13/82-ALC4/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00495/AM14/	RLA File :07/24/040/00502/AM13/	Lic.No/Date:0710096186 25.06.2013	Defer Date:16.01.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Petrochemicals Division of D/o C&PC.			

174	Case No.:94/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00570/AM14/	RLA File :09/24/040/00136/AM14/	Lic.No/Date:0910056467 26.06.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals..			

175	Case No.:222/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00405/AM14/	RLA File :52/24/040/00009/AM14/	Lic.No/Date:5210039910 28.06.2013	Defer Date:16.01.2014
	Decision :Decision :Department of Chemicals and Petrochemicals vide their letter No. 14010/21/2013-Ch. II dated 26.08.2013 requested the firm to furnish the following information: • Details of manufacturing process of 2-Amino -4-Trifluoro Methyl 4 Chloro Diphenyl Ether with chemical equatinos, molecular formula, molecular wights. • Yield obtained in each step • Authentic tehcnical literature in support of yield obtained • Material balance • CA certificate the production of export item acheived by you for the past three years and correspondening consumption of each input • Role of copper Sulphate in the process, supported with authentic technical literature.			

- Detailed calculation, arriving at the norms applied.

The case was deferred for 20.02.2014

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Case No.: 38/13/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Approved	
HQ File :01/82/050/00514/AM14/	RLA File :05/23/040/00121/AM14/	Lic.No/Date:0510358451 02.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/595/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Nandrolone Decanoate Bulk Drug	1 kg	1.	19-Nor-4-Androstene-3,17-Dione Intermediate	0.982
		2.	Pyridine Reagent	0.55
		3.	Decanoyl Chloride Reagent	0.45
		4.	Sodium Borohydried Reagent	0.113
		5.	Triethyl Orthoformate Reagent	0.83
RA may take appropriate action as per the decision of Norms Committee.				

177	Case No.:2/13/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00478/AM14/	RLA File :34/24/040/00069/AM14/	Lic.No/Date:3410037343 04.07.2013	Defer Date:20.02.2014
	Decision :Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

178	Case No.:93/13/82-ALC4/2013	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00569/AM14/	RLA File :31/83/040/00053/AM14/	Lic.No/Date:3110059198 05.07.2013	Defer Date:20.02.2014
	Decision :It was decided to defer the case for 20.02.2014 for comments of Department of C&PC			

179	Case No.: 64/13/82-ALC4/2013	Party Name:EAGLE CHEMICAL WORKS	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00540/AM14/	RLA File :03/94/040/00019/AM14/	Lic.No/Date:0310740489 05.07.2013	Defer Date:20.02.2014
	Decision : Decision :It was decided to request the firm to identify the export product to be as BP/USP/E.P-5/E.P-6. The case was deferred for 16.01.2014			

180	Case No.: 110/14/82-ALC4/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Approved																
	HQ File :01/82/050/00695/AM14/	RLA File :08/24/040/00141/AM14/	Lic.No/Date:0810122587 05.07.2013	Defer Date:																
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/20/2009-PC- II dated 27.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Urea Formaldehyde Resin UF - 8 LFF</td><td rowspan="3">1 kg</td><td>1.</td><td>Butanol</td><td>0.666 kg</td></tr> <tr> <td>2.</td><td>Urea</td><td>0.287 kg</td></tr> <tr> <td>3.</td><td>Toluene</td><td>0.051kg</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Urea Formaldehyde Resin UF - 8 LFF	1 kg	1.	Butanol	0.666 kg	2.	Urea	0.287 kg	3.	Toluene	0.051kg			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Urea Formaldehyde Resin UF - 8 LFF	1 kg	1.	Butanol	0.666 kg																
		2.	Urea	0.287 kg																
		3.	Toluene	0.051kg																
	RA may take appropriate action as per the decision of Norms Committee.																			

181	Case No.: 69/13/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00545/AM14/	RLA File :03/94/040/00231/AM14/	Lic.No/Date:0310740685 08.07.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

182	Case No.: 41/13/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00517/AM14/	RLA File :05/23/040/00056/AM14/	Lic.No/Date:0510359156 09.07.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

183	Case No.: 27/13/82-ALC4/2013	Party Name:ADVY CHEMICAL PVT.LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:20.02.2014

Decision :Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals

184	Case No.: 30/16/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00843/AM14/	RLA File :17/24/040/00054/AM14/	Lic.No/Date:1710005445 11.07.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.			

185	Case No.: 157/14/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00742/AM14/	RLA File :09/24/040/00170/AM14/	Lic.No/Date:0910056762 15.07.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

186	Case No.: 28/13/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00504/AM14/	RLA File :05/24/040/00114/AM14/	Lic.No/Date:0510360180 18.07.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

187	Case No.: 81/13/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00557/AM14/	RLA File :22/24/040/00032/AM14/	Lic.No/Date:2210014016 19.07.2013	Defer Date:20.02.2014
	Decision : Decision :it was decided to call from the firm Complete technical details as per Appendix 33. The case was deferred for 20.02.2014			

188	Case No.:50/13/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved						
	HQ File :01/82/050/00526/AM14/	RLA File :34/24/040/00083/AM14/	Lic.No/Date:3410037474 23.07.2013	Defer Date:						
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/666/2013-PI(Norms) dated 22.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:									
Export Product										
<table><tr><td>1.</td><td>RUTOSIDE TRIHYDRATE EP EP</td><td>1 kg</td></tr><tr><td>2.</td><td>QUERCETIN DIHYDRATE</td><td>0.445 kg</td></tr></table>					1.	RUTOSIDE TRIHYDRATE EP EP	1 kg	2.	QUERCETIN DIHYDRATE	0.445 kg
1.	RUTOSIDE TRIHYDRATE EP EP	1 kg								
2.	QUERCETIN DIHYDRATE	0.445 kg								

RA may take appropriate action as per the decision of Norms Committee.

Decision :Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/2013-Ch II dated 24.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

A may take appropriate action as per the decision of Norms Committee.

Decision :Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals

Case No.:108/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case
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	HQ File :01/82/050/00584/AM14/	LIMITED RLA File :09/24/040/00162/AM14/	Lic.No/Date:0910056905 25.07.2013	Deferred Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

193	Case No.:23/14/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00608/AM14/	RLA File :09/24/040/00191/AM14/	Lic.No/Date:0910056934 29.07.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

194	Case No.:28/19/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00973/AM14/	RLA File :09/24/040/00181/AM14/	Lic.No/Date:0910056940 29.07.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

195	Case No.:17/13/82-ALC4/2013	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00493/AM14/	RLA File :34/24/040/00085/AM14/	Lic.No/Date:3410037541 31.07.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals			

196	Case No.:127/14/82-ALC4/2013	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00712/AM14/	RLA File :05/24/040/00128/AM14/	Lic.No/Date:0510361369 31.07.2013	Defer Date:20.02.2014
	Decision : Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2010-Ch II dated 10.11.2013, it was decided to call from the firm the following technical details/clarifications: • Details of manufacturing process with chemical reactions, molecular formula, molecular and structural formulae and molecular weights. • stage wise percentage Yields • material balance • Material balance • CA certificate the regarding past three years production of the export item and corresponding consumption of different raw materials. • Detail of by-products/co-products formed in the above production with quantities and values certified by CA. • Authentic technical literature in support of manufacturing process and norms applied for import of yield obtained. The case was deferred for 20.02.2014.			

197	Case No.: 48/13/82-ALC4/2013	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Deffered and Re-indexed
	HQ File :01/82/050/00524/AM14/	RLA File :05/23/040/00185/AM14/	Lic.No/Date:0510361498 01.08.2013	Defer Date:16.01.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

198	Case No.: 61/14/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00646/AM14/	RLA File :09/24/040/00206/AM14/	Lic.No/Date:0910057007 02.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

199	Case No.: 7/13/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Approved
	HQ File :01/82/050/00483/AM14/	RLA File :05/23/040/00154/AM14/	Lic.No/Date:0510361958 05.08.2013	Defer Date:
	Decision : In the light of earlier decision taken in meetin No. 18/82 dated 19.12.2013and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg
7-Amino -3-Vinyl Cephalosporanic Acid (7-AVCA/7-AVNA) Powder	1 kg	1.	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672
		2.	Methanol	8.00
		3.	n-Butyl Acetate	5.06
		4.	Methylene Chloride	12.66
		5.	Triphenyl phosphine	1.26
		6.	Phenol	0.933

R A may take appropriate action as per the decision of Norms Committee.

200	Case No.: 101/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00577/AM14/	RLA File :09/24/040/00204/AM14/	Lic.No/Date:0910057030 05.08.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

201	Case No.:22/13/82-ALC4/2013	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00498/AM14/	RLA File :05/24/040/00171/AM14/	Lic.No/Date:0510362268 07.08.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

202	Case No.:11/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00487/AM14/	RLA File :03/95/040/00134/AM14/	Lic.No/Date:0310744468 07.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

203	Case No.:34/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00510/AM14/	RLA File :03/95/040/00132/AM14/	Lic.No/Date:0310744838 12.08.2013	Defer Date:16.01.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

204	Case No.:73/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00549/AM14/	RLA File :03/95/040/00133/AM14/	Lic.No/Date:0310744832 12.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

205	Case No.:76/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00552/AM14/	RLA File :03/95/040/00125/AM14/	Lic.No/Date:0310744834 12.08.2013	Defer Date:16.01.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

206	Case No.:75/13/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00551/AM14/	RLA File :03/95/040/00320/AM14/	Lic.No/Date:0310744861 12.08.2013	Defer Date:20.02.2014

Decision :Decision :it was decided to put up the case on file and also sent a copy of application to DCGI for their comments. The case was deferred for 20.02.2014.

207	Case No.: 35/13/82-ALC4/2013	Party Name:VIDA MEDICAREZ LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00511/AM14/	RLA File :03/95/040/00363/AM14/	Lic.No/Date:0310745048 13.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

208	Case No.: 37/14/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00622/AM14/	RLA File :03/94/040/00429/AM14/	Lic.No/Date:0310745423 14.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

209	Case No.: 107/13/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00583/AM14/	RLA File :09/24/040/00222/AM14/	Lic.No/Date:0910057189 14.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

210	Case No.: 58/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00643/AM14/	RLA File :09/24/040/00212/AM14/	Lic.No/Date:0910057190 14.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

211	Case No.: 84/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00560/AM14/	RLA File :08/24/040/00226/AM14/	Lic.No/Date:0810123950 21.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceutical.			

212	Case No.: 20/13/82-ALC4/2013	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
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	HQ File :01/82/050/00496/AM14/	RLA File :05/24/040/00134/AM14/	Lic.No/Date:0510363085 21.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of DIPP.			

213	Case No.:90/13/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00566/AM14/	RLA File :31/83/040/00054/AM14/	Lic.No/Date:3110060069 23.08.2013	Defer Date:20.02.2014
	Decision : it was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 20.02.2014.			

214	Case No.:115/14/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00700/AM14/	RLA File :03/95/040/00402/AM14/	Lic.No/Date:0310746634 23.08.2013	Defer Date:16.01.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceutical.			

215	Case No.:86/13/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00562/AM14/	RLA File :08/24/040/00231/AM14/	Lic.No/Date:0810124122 26.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.			

216	Case No.:11/11/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00424/AM14/	RLA File :34/24/040/00112/AM14/	Lic.No/Date:3410037737 27.08.2013	Defer Date:16.01.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceutical.			

217	Case No.:1/15/82-ALC4/2013	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00763/AM14/	RLA File :03/94/040/00389/AM14/	Lic.No/Date:0310747134 27.08.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

218	Case No.: 14/13/82-ALC4/2013	Party Name:MONEY & MONEY	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00490/AM14/	RLA File :05/24/040/00182/AM14/	Lic.No/Date:0510363833 27.08.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department ofC&PC.			

219	Case No.: 25/15/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00787/AM14/	RLA File :03/94/040/00992/AM13/	Lic.No/Date:0310747414 28.08.2013	Defer Date:20.02.2014
	Decision : Decision: It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

220

Case No.:111/14/82-ALC4/2013	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved	
HQ File :01/82/050/00696/AM14/	RLA File :03/95/040/00435/AM14/	Lic.No/Date:0310747304 28.08.2013	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2010/Ch.II dated 08.01.2014 and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
TRIMETHYLSILYL TRIFLOUROMETHANE SULFONATE (TMST) CAS#27607-77-8	1 Kg.	1.	TRIMETHYLCHLOROSILANE (Silane M3)	0.993 kg
RA concerned may take further necessary action as per above decision of NC.				

221	Case No.: 25/13/82-ALC4/2013	Party Name:CORPORATE CHANNELS INDIA PVT. LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Case Deferred
	HQ File :01/82/050/00501/AM14/	RLA File :13/24/040/00019/AM14/	Lic.No/Date:1310044179 29.08.2013	Defer Date:20.02.2014
	Decision : It was decided to remind the firm to furnish the foloowing information: 2. You have indicated the three different types of Copper Bearing Contraceptive Device (Copper T380A, CU 375 & CU375 SL) in one application. The separate quantity of each of the Copper Bearing Contraceptive Device to be exported along with the separate quantity of raw materials applied for import. 3. Net content of each of the raw material/component in the each of the export item, quality applied for import (Net content+wastage if any) along with technical justification. 4. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. 5. Detailed manufacturing process along with justification for wastages at each stage and also on each of th raw material may be furnished. 6. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.			

7. Weather the scrape generated in the manufacturing process (injecting/moulding/ extrusion process) is being resumed in the manufacturing process. If not, the reasons for the same may be furnished the technical reasons.
8. Details of production of Copper Bearing Contraceptive Device, Copper T 380A CU 375 & CU 375 SL separately and corresponding consumption of raw materials/consumption in the year 2011-12, 2012-13 & 2013-14 (April-December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA
9. Any other relevant information
10. Small sample of the export product.

The case was deferred for 20.02.2014

222	Case No.:85/13/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00561/AM14/	RLA File :08/24/040/00240/AM14/	Lic.No/Date:0810124326 30.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

223	Case No.:35/14/82-ALC4/2013	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00620/AM14/	RLA File :09/24/040/00232/AM14/	Lic.No/Date:0910057435 30.08.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

224	Case No.:6/15/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00768/AM14/	RLA File :03/94/040/00388/AM14/	Lic.No/Date:0310748569 05.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC			

225	Case No.:2/12/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00426/AM14/	RLA File :13/24/040/00022/AM14/	Lic.No/Date:1310044274 09.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

226	Case No.:16/16/82-ALC4/2013	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
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	HQ File :01/82/050/00829/AM14/	RLA File :07/24/040/00189/AM14/	Lic.No/Date:0710098183 10.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

227	Case No.:105/13/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00581/AM14/	RLA File :09/24/040/00265/AM14/	Lic.No/Date:0910057516 10.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

228	Case No.:11/15/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00773/AM14/	RLA File :03/94/040/00352/AM14/	Lic.No/Date:0310749169 11.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC			

229	Case No.:33/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00795/AM14/	RLA File :03/94/040/00491/AM14/	Lic.No/Date:0310749151 11.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

230	Case No.:47/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00860/AM14/	RLA File :04/24/040/00130/AM14/	Lic.No/Date:0410149741 11.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

231	Case No.:33/16/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00846/AM14/	RLA File :09/24/040/00278/AM14/	Lic.No/Date:0910057537 12.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

232	Case No.:32/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:20/82-ALC4/2013	Status:Case
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			16.01.2014	Deferred
	HQ File :01/82/050/00794/AM14/	RLA File :03/94/040/00487/AM14/	Lic.No/Date:0310749296 12.09.2013	Defer Date:20.02.2014
Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.				

233	Case No.:9/16/82-ALC4/2013	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00822/AM14/	RLA File :09/24/040/00262/AM14/	Lic.No/Date:0910057540 12.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC			

234	Case No.:35/15/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Deferred and Re-indexed
	HQ File :01/82/050/00797/AM14/	RLA File :03/94/040/00472/AM14/	Lic.No/Date:0310749439 13.09.2013	Defer Date: 20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

235	Case No.:36/15/82-ALC4/2013	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00798/AM14/	RLA File :03/94/040/00524/AM14/	Lic.No/Date:0310749951 17.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

236	Case No.:6/16/82-ALC4/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00819/AM14/	RLA File :03/95/040/00037/AM14/	Lic.No/Date:0310750179 18.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.			

237	Case No.:5/15/82-ALC4/2013	Party Name:FDC LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status: Approved
	HQ File :01/82/050/00767/AM14/	RLA File :03/94/040/00437/AM14/	Lic.No/Date:0310750745 23.09.2013	Defer Date:
	Decision : In the light of earlier decision taken by NC in its meeting No. 21/82 dated 04.10.2012 and in consultation with technical members, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Brimonidine Eye Drops 5 ml	100 vails	1	Brimonidine Tartrate	1.05 gm
RA may take appropriate action as per the decision of Norms Committee.				

238	Case No.:48/15/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00810/AM14/	RLA File :04/24/040/00128/AM14/	Lic.No/Date:0410150198 23.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

239	Case No.:47/15/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00809/AM14/	RLA File :13/24/040/00026/AM14/	Lic.No/Date:1310044452 24.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC			

240	Case No.:36/16/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00849/AM14/	RLA File :08/24/040/00259/AM14/	Lic.No/Date:0810125075 25.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

241	Case No.:38/15/82-ALC4/2013	Party Name:FDC LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00800/AM14/	RLA File :03/94/040/00256/AM14/	Lic.No/Date:0310751024 25.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

242	Case No.:49/15/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00811/AM14/	RLA File :04/24/040/00101/AM14/	Lic.No/Date:0410150375 26.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

243	Case No.:4/15/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00766/AM14/	RLA File :03/95/040/00527/AM14/	Lic.No/Date:0310751741 30.09.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC			

244	Case No.:12/15/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00774/AM14/	RLA File :03/95/040/00537/AM14/	Lic.No/Date:0310752058 03.10.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.			

245	Case No.:26/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00888/AM14/	RLA File :09/24/040/00302/AM14/	Lic.No/Date:0910057816 04.10.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

246	Case No.:174/14/82-ALC4/2013	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00759/AM14/	RLA File :34/24/040/00170/AM14/	Lic.No/Date:3410038226 18.10.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.			

247	Case No.:5/20/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00991/AM14/	RLA File :03/95/040/00580/AM14/	Lic.No/Date:0310754233 18.10.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

248	Case No.:6/20/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00992/AM14/	RLA File :03/95/040/00591/AM14/	Lic.No/Date:0310754588 21.10.2013	Defer Date:20.02.2014

Decision :It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.

249	Case No.: 70/17/82-ALC4/2013	Party Name:TIDE INDUSTRIES	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00932/AM14/	RLA File :34/24/040/00189/AM14/	Lic.No/Date:3410038310 22.10.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC.			

250	Case No.: 15/20/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01001/AM14/	RLA File :03/95/040/00602/AM14/	Lic.No/Date:0310755428 25.10.2013	Defer Date:20.02.2014
	Decision : Since the export item pertain to narcotics control substances it was decided to request the firm to furnish the copy of NOC from Narcotics Control Board Nagpur and defer the case for 20.02.2014.			

251	Case No.: 4/20/82-ALC4/2013	Party Name:MICRO INKS LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved															
	HQ File :01/82/050/00990/AM14/	RLA File :03/95/040/00556/AM14/	Lic.No/Date:0310755766 28.10.2013	Defer Date:															
	Decision : In the light of earlier decision taken inmeeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Adhesion Promoter containing 62 $\pm$ 1% Tetra Isopropyl Titanate and 27 $\pm$ 1% Butanol</td><td rowspan="3">1 MT.</td><td>1.</td><td>Butanol</td><td>0.2786 MT</td></tr> <tr> <td>2.</td><td>Tetra Isopropyl Titanate</td><td>0.6302 MT</td></tr> <tr> <td>3.</td><td>Isopropanol</td><td>0.1100 MT</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Adhesion Promoter containing 62 $\pm$ 1% Tetra Isopropyl Titanate and 27 $\pm$ 1% Butanol	1 MT.	1.	Butanol	0.2786 MT	2.	Tetra Isopropyl Titanate	0.6302 MT	3.	Isopropanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Adhesion Promoter containing 62 $\pm$ 1% Tetra Isopropyl Titanate and 27 $\pm$ 1% Butanol	1 MT.	1.	Butanol	0.2786 MT															
		2.	Tetra Isopropyl Titanate	0.6302 MT															
		3.	Isopropanol	0.1100 MT															

252	Case No.: 7/20/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00993/AM14/	RLA File :08/24/040/00339/AM14/	Lic.No/Date:0810126094 29.10.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

253	Case No.: 51/15/82-ALC4/2013	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
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	HQ File :01/82/050/00813/AM14/	RLA File :22/24/040/00049/AM14/	Lic.No/Date:2210014341 29.10.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

254	Case No.:3/20/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00989/AM14/	RLA File :03/95/040/00430/AM14/	Lic.No/Date:0310757684 12.11.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of C&PC			

255	Case No.:3/18/82-ALC4/2013	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Approved									
	HQ File :01/82/050/00938/AM14/	RLA File :09/24/040/00443/AM14/	Lic.No/Date:0910058522 10.12.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/523/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Items</th><th>Qty. Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>N-Benzynoxy Carbonyl-L-Valine</td><td>1 Kg</td><td>1.</td><td>L-Valine</td><td>0.522</td></tr> </tbody> </table>				Export Product	Exp. Qty.	S.No	Import Items	Qty. Allowed kg/kg	N-Benzynoxy Carbonyl-L-Valine	1 Kg	1.	L-Valine
Export Product	Exp. Qty.	S.No	Import Items	Qty. Allowed kg/kg									
N-Benzynoxy Carbonyl-L-Valine	1 Kg	1.	L-Valine	0.522									
RA may take appropriate action as per the decision of Norms Committee.													

256	Case No.:7/18/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00942/AM14/	RLA File :08/24/040/00400/AM14/	Lic.No/Date:0810127123 16.12.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

257	Case No.:8/18/82-ALC4/2013	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/00943/AM14/	RLA File :03/95/040/00637/AM14/	Lic.No/Date:0310761921 16.12.2013	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

258	Case No.:8/20/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2013	Status:Case
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		16.01.2014	Deferred
HQ File :01/82/050/00994/AM14/	RLA File :09/24/040/00512/AM14/	Lic.No/Date:0910058855 08.01.2014	Defer Date:20.02.2014
Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

259	Case No.: 41/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2013 16.01.2014	Status:Case Deferred
	HQ File :01/82/050/01027/AM14/	RLA File :08/24/040/00446/AM14/	Lic.No/Date:0810127927 09.01.2014	Defer Date:20.02.2014
	Decision : It was decided to defer the case for 20.02.2014 for comments of Department of Pharmaceuticals.			

Outside Agenda Case No. C-1	M/s. Godrej Industries Limited, Mumbai			
Meeting no. 20/AM 14 Dated 16.01.2014	01/82/162/00129/AM 14/DES III			
Decision: Chemexcil has forwarded the request of the firm for fixation of SION for the export product Sodium Lauryl Ether Sulphate (Active Matter 69%). In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/155/2011-Ch. II dated 03.01.2014, it was decided to modification of SION A-2355, under Para 4.8(a) of HBP v 1 as per details given below:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Lauryl Ether Sulphate (Active Matter 69% min.)	1 kg	1	Lauryl Alcohol	0.366 kg
		2.	Sulphur	0.060 kg
		3.	Caustic Soda Flakes	0.075 kg
		4.	Ethylene Oxide	0.165 kg
Decision: The above modification of norms would be notified through Public Notice				

Date:04.02.2014
Place:New Delhi

R.C.Meena
Dy. Director General of Foreign Trade

